

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 216  
442/252/ND/2020**

**IN THE MATTER OF:  
Crux Innovations Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC NCT of Delhi and Haryana**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 16.12.2020  
(Virtual Hearing)**

**Coram:**

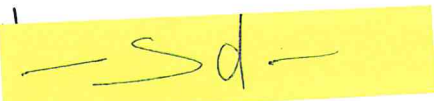
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant  
For the ROC  
For the Income Tax Department**

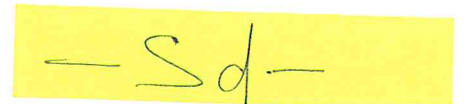
**:Mr. Narender, Advocate  
:Mr. M. Yadubhushana Rao, AROC  
:Ms. Easha kadian, Standing  
Counsel**

**ORDER**

Heard the submissions made by the counsel for the appellant. AROC is present and submitted that they have filed their reply in this matter. None has appeared on behalf of the Income Tax Department. Therefore, the matter is now posted to 21<sup>st</sup> December, 2020. Income Tax counsel Ms. Easha Kadian is directed to appraise the date of hearing to the counsel for the Income Tax Department appearing in this matter to enable him to file the reply on behalf of Income Tax before 21<sup>st</sup> December, 2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**